

(2023) 05 SEBI CK 0008

In the Securities Appellate Tribunal Mumbai

Case No : ??Miscellaneous Application No. 1742 Of 2022, 612 Of 2023, Appeal No. 629 Of 2022

Malay Bhow

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 09-05-2023

Acts Referred:

Citation : (2023) 05 SEBI CK 0008

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Rushin Kapadia, Rinku Valanju, Akshita Sharma, Ravishekhar Pandey, Shefali Shankar, Rasika Ghate

Final Decision : ?Allowed

Judgement

1. Delay in filing the reply is condoned. The application is allowed. The reply is taken on record. Rejoinder has also been filed. List for admission and for final disposal on June 27, 2023. Reply, if any, to the application for bringing on record additional documents may be filed within two weeks.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.